



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 22nd May, 2020

No. LGL.64/2019/8.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

ASSAM ACT NO. IV OF 2020

(Received the assent of the Governor on 15th May, 2020)

THE COURT-FEES (ASSAM AMENDMENT) ACT, 2020

AN ACT

further to amend the Court-Fees Act, 1870, its application to the State of Assam.

Act No. VII
of 1870

Preamble

Whereas it is expedient further to amend the Court-Fees Act, 1870, hereinafter referred to as the principal Act, in its application to the State of Assam in the manner hereinafter appearing ;

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Court-Fees (Assam Amendment) Act, 2020.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Amendment of section 13

2. In the principal Act, in section 13, in the fifth line, in between the words, "the Collector" and "the full" the following words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 14

3. In the principal Act, in section 14, in the fourth line, in between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 15

4. In the principal Act, in section 15, in first paragraph ,
 - (i) in the fourth line, in between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted; and
 - (ii) in the last line, for the words and symbol "clause (b) or clause (d)", the words and symbol "clause (b) or clause (e) or clause (f)", shall be substituted.

Amendment of section 16

5. In the principal Act, in section 16, in the fourth line, in between the words and punctuation mark, "the Collector," and "the full" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

- Amendment of section 25 6. In the principal Act, in section 25, after the words, “stamps”, the words, “or electronic transfer of payment to the State Government in such manner as may be prescribed” shall be inserted.
- Amendment of section 27 7. In the principal Act, in section 27, clause (a) shall be renumbered as clause (aa) and before clause (aa) so renumbered the following new clause shall be inserted, namely :-
“(a) the manner of electronic transfer of payment of court-fee and its refund thereof ; ”
- Amendment of section 30 8. In the principal Act, in section 30 ,
in second paragraph, for the punctuation mark “.”, appearing at the end, the punctuation mark “:” shall be substituted and thereafter the following proviso shall be inserted, namely :-
“ Provided that, where the court-fee is paid by electronic transfer of payment, the Officer competent to cancel stamp shall verify the genuineness of the payment and after satisfying himself that the court-fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court-fee is paid and the entry shall be locked.”

S. M. BUZAR BARUAH,

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